

CISF to launch the first-ever “Great Indian Coastal Cyclothon”



Assam Rising, Tezpur, March 5: The Central Industrial Security Force (CISF) is set for the launch of the first-ever "Great Indian Coastal Cyclothon" as part of its 56th Raising Day celebrations. Under the inspiring theme “सुरक्षित तट, समृद्ध भारत” (Secure Shores, Prosperous India), this initiative aims to raise awareness about national security in coastal areas, highlighting the threats posed by smuggling, including drugs, weapons and explosives. As stated

by the Additional Director General of Central Industrial Security Force, Sudhir Kumar, at the pre-event press conference organized by Central Industrial Security Force in Mumbai on Tuesday. A total of 125 dedicated CISF cyclists, including 14 women, will embark on a rigorous 6,553 km journey over 25 days, covering 11 states. The expedition will commence on March 7, 2025, from two starting points: Lakhpat, Gujarat, on the western coast and Bakkhali,

West Bengal, on the eastern coast. The cyclists will traverse key coastal cities, including Mumbai, Goa, Mangalore, Kochi, Haldia, Konark, Vizag, Chennai, and Pondicherry, before concluding at the Swami Vivekananda Memorial in Kanyakumari on March 31, 2025. The cyclothon will be virtually flagged off by Home Minister, Shri Amit Shah, from CISF Regional Training Centre, Thakkolam, Ranipet District, Tamil Nadu. The western route, covering 3,775 km, will commence

from Lakhpat Fort in Gujarat, while the eastern route, spanning 2,778 km, will start from Bakkhali Beach in West Bengal. Along the way, multiple events will be held, featuring demonstrations and cultural performances by CISF teams, schoolchildren, and NCC groups. Major events at prominent locations, including Lakhpat Fort, Surat, Gateway of India, Mormugao Port (Goa), Mangalore, Cochin, Konark, Vizag, Chennai,

and Pondicherry. The Gateway of India event is scheduled on 20th March. It will feature a Mumbai Police band and CISF fire and dog squad drills. Many smaller events such as cultural shows, community talks, traditional dances, cleaning drives, plantation drives, and outreach with local fishermen will also be held. The Grand Finale in Kanyakumari will feature a CISF band, patriotic performances and community interactions. The CISF has invited citizens to be part of this historic initiative by joining the cyclothon along any stretch of their choice. Those unable to participate physically can register for the virtual rally at www.cisfcyclothon.com to show their support. For queries and coordination, the CISF has also established a dedicated Control Room in Mumbai. Contact: (022) 27762015 or email adigws@cisf.gov.in. This cyclothon is more than just a sporting event—it is a movement to unite communities, honor our security forces and strengthen India's coastal vigilance. Together, we can build a safer, stronger and more prosperous India.

Cybercrime and Digital Fraud Awareness Program held

Assam Rising, Guwahati, March 5: The University School of Law and Research (USLR), under the University of Science and Technology Meghalaya (USTM), successfully conducted an awareness outreach program on Cybercrime and Digital Fraud at Ri Bhoi College, Nongpoh recently. Themed “Protect Yourself Online, Be Cyber Smart,” the program aimed to educate students and faculty about the growing threats in the digital world and equip them with the necessary knowledge to stay safe online. The event began with a welcome address by Joplmon Lamurong, Assistant Professor, USLR, USTM, who set the tone for the program by highlighting the importance of cyber awareness in today's digital age. This was followed by a brief speech from Dr. Elizabeth Kharkongor, Principal of Ri Bhoi College, who appreciated the initiative and emphasized the relevance of such awareness programs for students. The highlight of the program was a comprehensive PowerPoint presentation delivered by the students of B.A.L.L.B (H) 10th Semester and L.L.B (H) 6th Semester from USLR. The presentation covered various types of cybercrime, including deepfake technology, phishing scams, identity theft, and financial fraud, while also elaborating on preventive measures and the provisions under the IT Act 2000. The session stressed the importance of vigilance and adopting safe online practices to protect personal and financial information in the digital space. In addition to the presentation, the students performed an engaging skit that portrayed real-life scenarios of digital fraud, vividly illustrating the consequences of cybercrime and the role of law enforcement in tackling online threats. The creative and informative performance struck a chord with the audience, making complex concepts more accessible and relatable.

Nur Alom Sarkar Appointed as Secretary of GUC.

Assam Rising, Guwahati, March 5: The Grappling University Council appointed Nur Alom Sarkar as its new Secretary and santosh deshmukh as chairman. Sarkar currently serves as the Joint Secretary of the Grappling Federation of India and the General Secretary of the Grappling Association of Assam. His dedication to combat sports extends beyond Grappling, as he is also an esteemed Executive Committee (EC) member of the Mallakhamb Federation of India (MFI), president of Para Taekwondo



Association of Assam and NYV (member) of NYKS, Ministry of sports and youth welfare, Govt of India. His multifaceted contributions have played a pivotal role in promoting and expanding traditional and modern sports across the Nation. Expressing

his gratitude for the new appointment, Sarkar stated, “I am honored to take on this responsibility and look forward to working towards the advancement of Grappling at the university level. My focus will be on fostering young talent, organizing structured programs, and ensuring the sport reaches new heights in the collegiate circuit”. Sarkar brings extensive experience and leadership to this role, further strengthening the growth and development of Grappling at the university level in India.

Barpeta all set to host Lok Adalat on March 8

Assam Rising, Barpeta, March 5: Along with the rest of the nation, the Barpeta district in Assam will host the 4th National Lok Adalat on March 8, 2025. Organized under the directives of the National Legal Services Authority and Assam State Legal Services Authority, this event aims to expedite pending cases and provide

efficient dispute resolution. The District Legal Services Authority, Barpeta, will conduct the Lok Adalat at multiple venues, including the premises of the Barpeta District & Sessions Judge Court, the Family Court, the Motor Accident Claims Tribunal, Barpeta, and courts and offices under the Chief Judicial

Magistrate of Barpeta. The Lok Adalat will address various cases, including those related to outstanding loans, and resolve grievances concerning electricity and telephone service bills from BSNL, APDCL, and banks. The District Legal Services Authority has urged the public to actively participate in the Lok Adalat to help make the event successful.

Sonitpur DDMA holds review meeting

Assam Rising, Tezpur, March 5: The District Disaster Management Authority (DDMA), Sonitpur, convened a review meeting on disaster preparedness for the year 2025-26 at the Conference Hall of the District Commissioner's Office, Sonitpur, on Tuesday. The meeting was chaired by the District Commissioner and Chairman of DDMA, Shri Ankur Bharali, and attended by key officials from various departments and response agencies. The session commenced with an inaugural address by the District Commissioner, emphasizing the importance of proactive disaster management strategies. He reiterated the administration's commitment to ensuring preparedness to minimize loss of life and property. In addition to flood preparedness for the upcoming monsoon season, he urged stakeholders to remain vigilant against storms, earthquakes and fire. Key

discussions included a review of last year's flood damage and the mega DBT relief grant provided to affected individuals. The District Project Officer (DPO), DDMA, Sonitpur, presented an overview of the previous year's flood response and deliberated on the preparation of a Multi-Hazard Departmental Disaster Management Plan, SDRF norms, and the data required for flood damage assessment on the DRIMS portal. Circle Officers provided updates on Circle Disaster Management Committee (CDMC) meetings, contingency plans, vulnerable areas, and relief camp arrangements. Heads of various departments, including PWD, Health, Agriculture, Social Welfare, Irrigation, Forest, and Education, shared their respective disaster mitigation strategies. Key issues discussed included water level monitoring and embankment inspection by Water Resources Department, repair of



damaged and vulnerable roads by PWD, medicine stocks for both humans and livestock by Health & Veterinary Departments respectively, establishment of community nurseries by Agriculture Department, availability of water purifying tablets and bleaching powder by Public Health Engineering (PHE) Department, preventive measures against illegal hoarding and artificial price

hikes during disasters by Food & Civil Supplies Department along with other topics such identification of relief camps, including model relief camps with all mandated facilities. The meeting also reviewed the available resources and support that can be provided by SDRF, Police, Civil Defence, NDRF, CRPF, SSB, and the Army in handling emergencies. The session concluded

with an open discussion, allowing stakeholders to voice concerns and propose additional measures to strengthen disaster resilience in the district. The meeting was attended by ADC cum CEO, DDMA, Sonitpur, Garga Mohan Das; CDC of Naduar, Raj Boruah; Circle Officers of Sonitpur district; officials from the Army, CRPF, and SSB; Heads of various departments; and other concerned officials.

Deer rescued at Kalakati

Assam Rising, Biswanath Chariali, March 5: A stray deer that came out from the sixth edition of the Kaziranga National Park & Tiger Reserve was rescued from Kalakati Village, in the southern part of Sootea today. According to information, the local residents spotted a stray deer in the backyard of one Ali

Hussain, a resident of Kalakati village this morning and immediately informed the Biswanath Wildlife division. Later on, a team from Biswanath Wildlife division reached the site and rescued the mildly injured deer. It will be released at the KNP&TR after primary treatment, informed one of the forest officials.

NHM employees continue strike for 2nd day in Nagaon

Assam Rising, Nagaon, March 5: The strike by National Health Mission (NHM) employees in Nagaon district continued its protest for the second day today too against the state government's failure to regularize their jobs and provide pay scales here. The strike, called by the All Assam Health Workers' Welfare Association, NHM, began on March 4 and will continue until March 6. The association is demanding that the state government should provide regular employment to NHM employees, who have been working on a contractual basis for several years. The association is also demanding that the government provide pay scales to NHM employees, who have been denied this benefit despite working for several years. The employees are also demanding that the government clear their pending salaries and allowances. In Nagaon district, NHM employees staged protests and demonstrations at various health institutions, including the Nagaon Medical College and Hospital, the Bhogeswari Phukanani Civil Hospital, and the Kaliabor Sub-Divisional Civil Hospital as well as other FRUs across the district here. The strike has affected healthcare services in the district, with many patients being turned away due to the lack of staff. The district administration has appealed to the striking employees to call off their agitation and return to work, but the employees have refused to budge until their demands are met.

FORM-A PUBLIC ANNOUNCEMENT (Under Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 FOR THE ATTENTION OF THE STAKEHOLDERS OF DYNA TBS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of the corporate person	DYNA TBS PRIVATE LIMITED
2. Date of incorporation of corporate person	17/08/2010
3. Authority under which corporate person is incorporated / registered	Registrar of Companies, Shillong
4. Corporate identity number / limited liability identification number of corporate person	U45309AS2010PTC010144
5. Address of the registered office and principal office (if any) of corporate person	Anil Plaza, 3rd Floor G.S Road, Guwahati, Assam, India, 781005
6. Liquidation commencement date of the corporate person	03/03/2025
7. Name, Address, e-mail address, telephone number and registration number of the Liquidator	Mr. Anil Kumar Dubey Mendian Splendor, Tower-II 4th Floor, Flat No. 4F, 9A/1 Umakant Sen Lane Kolkata-700030 anil@mandanassociates.in Reg No.: BB/IFA-002/IF No1187/2022-23/14249
8. Last Date for Submission of Claims	02/04/2025
Notice is hereby given that the DYNA TBS PRIVATE LIMITED has commenced voluntary liquidation on 3rd March, 2025.	
The stakeholders of DYNA TBS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 2nd April, 2025, to the liquidator at the address mentioned against item 7.	
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.	
Submission of false or misleading proofs of claim shall attract penalties.	
Date: 6th March, 2025 Place: Guwahati	Anil Kumar Dubey Voluntary Liquidator in the matter of DYNA TBS PRIVATE LIMITED Registration No: BB/IFA-002/IF No1187/2022-23/14249

AUTHUM AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED						
Regi. Off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-400 021. Ph: (022) 6747 2117 Fax: (022) 6747 2118 E-Mail: Info@Authum.com Branch Office : 3/2, 75c, Park Street, Kamdhenu Building Kolkata-700016						
DEMAND NOTICE						
Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Authum Investment & Infrastructure Limited ("AIL") (Resulting Company pursuant to the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIL, vide NCLT order dated 10.05.2024) We state that despite having availed the financial assistance, the borrowers/ guarantors/ mortgagors have committed various defaults in repayment of loans and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of AIL, in accordance with the directives relating to asset classification issued by the National Housing Bank, consequent to the Authorized Officer of AIL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under serial no. (13) of SARFAESI Act, 2002 calling upon the following borrowers/guarantors/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice.						
Sr. No.	Loan No. / Name Of The Borrower / Address	Co-Borrower And Guarantor Name	NPA DATE	Date Of Demand Notice	Outstanding Amount	Loan Amount
1.	RLALGUW000339261 / ASWINI CHOUDHURY, Vill – Dagaon, Ps – Rangia, Po Dagaon Kamrup, Guwahati – 781380 Also At: Dag No.1279, Patta No.21, Vill-Dagaon mouza-Pub Kachari Mahal, p.o-Dagaon pr/Rangia dist Kamrup (Assam) Guwahati – 781380	MINU BORAH CHOUDHURY	01-Feb-20	14.01.2025	Rs. 4,732,548/- (Rupees Forty Seven Lac Thirty Two Thousand Five hundred Forty Six Only)	Rs. 2,500,000/- (Rupees Twenty five Lac Only)
Description Of The Mortgage Property:- ALL THAT piece and parcel of land measuring about 2 Kathas 5 Lechas covered by Dag No. 1279 of K.P Patta No. 21, of revenue village – Dagaon, under Mouza- Pub- Kachari Mahal, in the District of Kamrup, along with one Assam type residential house standing thereon bounded by: North: By Dag No. 1267, South: By Road, East: By Dag No. 1268, West: By Dag No. 1277						
2.	LOAN RLALGUW000342071 / JAMAL ALI, Vill Barkukuria, Po Rangia, Ps Rangia, Kamrup – 781354 Also At: Dag No.71, Patta No.92, Villbarkukuria, P.o And Ps-Rangia, Mouzapanduri, Distkamrup(R) Assam, Rangia- 781354	SAHNUR ALI, RAUCHAN ALI, CHAFIRAN BIBI, AAJIM ALI	07-May-19	09-01-2025	Rs. 4,020,226/- (Rupees Forty Lac Twenty Thousand Two hundred Twenty Six Only)	Rs. 1,740,000/- (Rupees Seventeen Lac Forty Thousand Only)
Description Of The Mortgage Property:- ALL THAT piece and parcel of land measuring about 3 Bighas 11 Lechas together with structure standing thereon forming part of Dag no. 71, of K.P. Patta No. 92, of Revenue Village- Barkukuria, under Mouza- Panduri, in the District of Kamrup, Assam bounded by: North: By Land of Beja Ali, South: By Land of Monir Ali, East: By Land of Habib Ali, West: By Road.						
3.	RLLRGUW000330875 / NEW BOMBAY STORES, New Bombay Stores, Dr B C Das Lane F.A.Road, Kumarpara, Guwahati – 781001 Also At: Flatno-B/407, 4th Floor, Parshwa Tower Flat, S.no-422(P) F.p.no 251 To 254, T.P.sno-3, Moujevejal Pur, Taluka-Vejalpur, Ahmedabad -380010	BRIJESH P SANGHVI, RITESH PANKAJ SANGHVI	01-Jan-22	14-01-2025	Rs. 4,752,312/- (Rupees Forty Seven Lac Fifty Two Thousand Three hundred Twelve Only)	Rs. 3,000,000/- (Rupees Thirty Lac Only)
Description Of The Mortgage Property:- ALL THAT piece and parcel of Flat No. B 407 measuring about 1485 Sq. Ft. super built area on the fourth floor of the building named as "Parshwa Tower" consisting of 3 bedrooms, 3 balconies, 2 washrooms, storeroom, dining and toilets lying and situated opposite of Sagar Flat, near Shyamal Cross Road at S. No. 422 (P), F.P. No. 251 to 254, T.P.s No. - 3, in Mouza- Vejalpur, Tahsil- Vejalpur, Ahmedabad bounded by: North: By Sharadi Flat, South: By Makib, East: By Janki Hussain, West: By Road.						
4.	RLALGUW000345642 / SYED TAFIKUL ISLAM, Vill Kumarpara Po Puthimari, Ps Rangia Mouza Pub Borjig Dist Kamrup, Assam Guwahati - 781380 Also At: Dag No.361 & 375, Patta No.6,Vill-Kumaripata, Ps-Rangia, Mouza-Pub Borjig, Dist-Kamrup Assam, Guwahati- 781380	SYED ANUL ISLAM	16-Jul-19	18-01-2025	Rs. 4,647,332/- (Rupees Forty Six Lac Forty Seven Thousand Three Hundred Thirty Two Only)	Rs. 2,000,000/- (Rupees Twenty Lac Only)
Description Of The Mortgage Property:- ALL THAT piece and parcel of land measuring about 1 Bigha 2 Kathas covered by Dag No. 361 & 375 of K.P. Patta No. 6 of revenue village- Kumarpara under Mouza Pub Borjig, in the district of Kmmup, As am alongwith residential As Am type house standing thereon which is bounded by: North: By Safikul Haque, South: By Makib, East: By Janki Hussain, West: By Road.						
In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules there under.						
Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.						
Dated : 06.03.2025 Place: Assam				Authorized Officer, Authum Investment & Infrastructure Limited		

Form No. 3 (1)(a)/(16)(3) DEBTS RECOVERY TRIBUNAL GUWAHATI Suwarna Bhawan, House No. 12, New Town Path, Near Hanuman Mandir, G. S. Road, Ulubari, Guwahati- 781007 (Assam)
Case No.: 0A/491/2024 Summons under sub-section (4) of section 19 of the Act, read with sub- rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 4777
BANK OF BARODA -Vs- MESSRS SUMEN DEBBARMA & Ors. To, (1) MESSRS SUMEN DEBBARMA Prop.- Mr. Sumen Debbarma, R/o House No. 94, Patharkuchi, Beltola, Bashista Chariali, Guwahati, Kamrup (M), Assam- 781029 (2) MR. SUMEN DEBBARMA S/o Mr. Sachindra Debbarma, R/o House No. 94, Patharkuchi, Beltola, Bashista Chariali, Guwahati, Kamrup (M), Assam- 781029 (3) MR. SACHINDRA DEBBARMA S/o Haricharan Debbarma, R/o House No. 94, Patharkuchi, Beltola, Bashista Chariali, Guwahati, Kamrup (M), Assam- 781029.
SUMMONS WHEREAS, 0A/491/2024 was listed before Hon'ble Presiding Officer/ Registrar on 19.02.2025. WHEREAS, this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 28,69,114.81/- (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:- (i) to show cause within thirty days of the service of summons publication there of as to why relief prayed for should not be granted; (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application; (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties; (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal; (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 28.03.2025 at 10:30 A.M. failing which the application shall be heard and decided in your absence. Given under my hand and the seal of this Tribunal on this date: 20.02.2025. Registrar Debts Recovery Tribunal, Guwahati